

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 78 of 2011 &
I.A. Nos. 136 &137 of 2011

Dated : 13th September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Uttar Haryana Bijli Vitran Nigam Ltd. ... Appellant(s)

Versus

Haryana Electricity Regulatory Comm. & Ors.Respondent(s)

Counsel for the Appellant(s): Ms. Shweta Mishra for
Ms. Ruchi Gour Narula

Counsel for Respondent (s): Mr. Anand K. Ganesan &
Ms. Swapna Seshadri for R.1
Mr. Sanjiv Kr. Saxena for R.2

ORDER

The learned counsel for the Respondent has filed the reply.

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, she is permitted to file the same on or before 23.09.2011 after serving copy on the other side.

Post the matter for hearing on **26.09.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS